

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Competition Appeal (AT) No. 11 of 2020

In the matter of:

Textile Consumers Foundation

....Appellant

Vs.

Competition Commission of India & Anr.

....Respondents

Present:

Appellant: Mr. M.M. Sharma, Advocate.

ORDER
(Through Virtual Mode)

22.07.2020: This is an appeal preferred by the Informant who had raised competition concerns. It is aggrieved of the impugned order as the same has not established the complicity of the Key Managerial Personnel of the 'Grasim Industries Limited' besides imposing inadequate penalty on the basis of wrong turnover on the Respondent Company held guilty of violation of Section 4 of the Competition Act, 2002.

Let notice be issued on the Respondents. Appellant to provide mobile Nos./ *e-mail* address of the Respondents. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within two days.

List the appeal 'for admission (after notice)' on 25th August, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

AR/g